

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION.

Dated Shillong, the 23rd May, 2017.

No. LR (A) 32/92/Pt.III/406- The Governor of Meghalaya is pleased to denotify the appointments of Shri. Subrangshu Shekar Das, Advocate and Shri.S.Changsan, Advocate vide LJ(A)272/78/Pt.III/247, dated 29th June, 2017 as Additional Public Prosecutors/Additional Government Pleaders, District Court, East Khasi Hills District, Shillong and District Council Court, West Jaintia Hills District, Jowai respectively with immediate effect.

Sd/-
(W.Khylllep, IAS)
Secretary to the Govt. of Meghalaya
Law Department.

Memo.No.LR(A) 32/92/Pt.III/406-A

Dated Shillong the 23rd May, 2017

Copy forwarded to:

1. The Advocate General/Additional General, Meghalaya, High Court of Meghalaya, Shillong-793001.
2. The Deputy Commissioners, East Khasi Hills District, Shillong and West Jaintia Hills District, Jowai.
3. The District and Session Judges, East Khasi Hills District, Shillong and West Jaintia Hills District, Jowai.
4. The Director General of Police, Meghalaya, Shillong.
5. The Superintendents of Police, East Khasi Hills District, Shillong and West Jaintia Hills District, Jowai.
6. The Advocates concerned.
7. The Secretary, Meghalaya High Court Bar Association.
8. The Secretaries, Shillong Bar Association and Jowai Bar Association.
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. Law(B) Department.
12. NIC, of all the concerned Districts.
13. DFO, Law Department.
14. Guard file.

By orders,etc.

Sannap

**Under Secretary to the Govt. of Meghalaya,
Law Department**